

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No. 117/MP/2021

- Subject : Petition under Section 79(1)(f) read with Section 79(1)(k) of the Electricity Act, 2003 along with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 seeking recognition of the force majeure events impacting the implementation of the Project by the Petitioner and seeking appropriate reliefs with regard to extension of Scheduled Commissioning Date and stay of any coercive measures including stay of encashment of Performance Bank Guarantee.
- Date of Hearing : **17.1.2023**
- Coram : Shri I. S. Jha, Member
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Mytrah Vayu (Sabarmati) Private Limited (MVSPL)
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
- Parties Present : Shri Sanjay Sen, Senior Advocate, MVSPL
Shri Aditya K. Singh, Advocate, MVSPL
Ms. Anukriti Jain, Advocate, MVSPL
Ms. Pratiksha Chaturvedi, Advocate, MVSPL
Shri M.G. Ramachandran, Senior Advocate, SECI
Ms. Tanya Sareen, Advocate, SECI
Ms. Surbhi Kapoor, Advocate, SECI
Ms. Srishti Khindari, Advocate, SECI
Shri Subham Mishra, SECI
Ms. Aditee Nitnavare, SECI

Record of Proceedings

Case was called out for virtual hearing.

2. Learned senior counsel for the Petitioner requested for short adjournment in the matter. Learned senior counsel for SECI had no objection in this regard.
3. Considering the request of the learned senior counsel for the Petitioner, the matter was adjourned
4. The Petition shall be listed for hearing on 11.4.2023.

By order of the Commission

**Sd/-
(T.D. Pant)
Joint Chief (Law)**